AURANGABAD BENCH

SITTING LIST W.E.F. 9th JUNE 2025
(Partial Modification w.e.f. 20th June 2025)

Sr. No.	Sitting	Assignment
*1	The Hon'ble Shri. Justice **RAVINDRA V. GHUGE** **AND** The Hon'ble Shri Justice **Y. G. KHOBRAGADE** **[DIVISION BENCH – 1]** **(COMMERCIAL APPELLATE DIVISION BENCH)** ***(From 20.06.2025 to 27.06.2025)**	For admission, hearing, order matters and applications therein : **(A)** All Civil Public Interest Litigation. **(B)** All Civil Writ Petitions of **ODD** years. **(C)** Letter Patent Appeals. **(D)** All Direct and Indirect Tax Appeals. **(E)** All Appeals under section **13 of the Commercial Courts Act, 2015.** **(F)** All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench.
2	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** **AND** The Hon'ble Shri Justice **S. A. DESHMUKH** **[DIVISION BENCH – 2]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Public Interest Litigation. **(B)** All Criminal Writ Petitions pertaining to Division Bench. **(C)** All Applications under section 482 of Cr.P.C. / 528 of BNSS. **(D)** All Criminal Contempt Petitions pertaining to Division Bench.
3	The Hon'ble Shri. Justice **R. G. AVACHAT** **AND** The Hon'ble Shri. Justice **NEERAJ P. DHOTE** **[DIVISION BENCH – 3]**	For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions of **EVEN** years. **(B)** All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal.

		(C) All Writ Petitions relating to Tax Laws. **(D)** All Civil matters pertaining to Division Bench, not assigned to other Courts.
4	The Hon'ble Shri. Justice **N. B. SURYAWANSHI** **AND** The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** **[DIVISION BENCH – 4]**	For admission, hearing, order matters and applications therein : **(A)** Criminal Appeals. **(B)** First Appeals. **(C)** Family Court Appeals. **(D)** All Civil Contempt Petitions pertaining to Division Bench. **(E)** All Criminal matters pertaining to Division Bench not assigned to other Court.
5	The Hon'ble Shri. Justice **K. C. SANT** **[SINGLE BENCH - 1]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C./528 of BNSS. **(B)** First Appeals **up to the year 2016.** **(C)** All Criminal matters pertaining to Single Bench not assigned to other Courts.
6	The Hon'ble Shri. Justice **ARUN R. PEDNEKER** **[SINGLE BENCH - 2]**	For admission, hearing, order matters and applications therein : **(A)** **Regular Bail Applications** and Applications for cancellation, relaxation or modification of Regular Bail. **(B)** All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused **are on Bail** and connected appeals arising out of same judgments and all applications therein. **(C)** All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused **are in Jail** and connected appeals arising out of same judgments and all applications therein.

7	The Hon'ble Shri. Justice **ABHAY S. WAGHWASE** **[SINGLE BENCH - 3]**	For admission, hearing, order matters and applications therein : **(A)** First Appeals **from the year 2017 to 2022.** **(B)** All Criminal Appeals against acquittal.
8	The Hon'ble Shri. Justice **S. G. CHAPALGAONKAR** **[SINGLE BENCH - 4]**	For admission, hearing, order matters and applications therein : **(A)** All Civil Writ Petitions of **ODD** years. **(B)** All Civil Contempt Petitions pertaining to **Single Bench.** **(C)** All Civil work pertaining to Single Bench not assigned to other Courts.
9	The Hon'ble Shri Justice **SHAILESH P. BRAHME** **[SINGLE BENCH - 5]**	For admission, hearing, order matters and applications therein : **(A)** All Second Appeals of **ODD** years and applications therein. **(B)** All Appeals from Orders. **(C)** All Civil Revision Applications. **(D)** First Appeals from **the year 2024 onwards.**
10	The Hon'ble Shri Justice **PRAFULLA S. KHUBALKAR** **[SINGLE BENCH - 6]**	For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions of **EVEN** years up **to the year 2020.** **(B)** First Appeals of the year 2023. **(C)** All Second Appeals of EVEN years and applications therein.
11	The Hon'ble Shri. Justice **ROHIT W. JOSHI** **[SINGLE BENCH - 7]**	For admission, hearing, order matters and applications therein: **(A)** Civil Writ Petitions **of the years 2022 and 2024.** **(B)** All Arbitration matters pertaining to Single Bench.

12	The Hon'ble Shri. Justice **ADVAIT M. SETHNA** **[SINGLE BENCH - 8]**	For admission, hearing, order matters and applications therein : **(A) Anticipatory Bail Applications** and Applications for cancellation, relaxation or modification of Anticipatory Bail. **(B)** All Criminal Revision Applications.

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(1) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is /are in Jail, be given priority.

(3) The **Hon'ble Shri Justice K. C. SANT** is appointed to hear and decide matters under the Banking Regulation Act, 1949.

(4) The **Hon'ble Shri. Justice ROHIT W. JOSHI** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

(5) Upon change of Roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of Roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates Partial Modification at Sr. No. 1**

High Court, Appellate Side)
Bombay.)
)
Date : 19th June 2025)

By Order

sd/-
(H.M. Bhosale)
Registrar (Judl-I)